

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA
UNSTARRED QUESTION NO.3226
TO BE ANSWERED ON 06.12.2016

CMD of Cement Corporation of India

3226. SHRI CHANDRAKANT KHAIRE:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that the Chairman Cum-Managing Director of the Cement Corporation of India has been chargesheeted by the CBI and if so, the details thereof;
- (b) whether a chargesheeted chairman can render services to that organisation in a substantive capacity under the Government of India rules and if so, the details thereof; been removed from the office till now and if so, the details thereof;
- (c) Whether the present chairman has not been removed from the office till now and if so, the details thereof;
- (d) whether the present chairman has successfully completed one year and Government has made his appointment on regular basis in substantive capacity; and
- (e) if so, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND
PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)**

(a) & (b): So far the Department of Heavy industry is concerned there is Nil information regarding any charge sheet submitted by CBI against Chairman-cum managing Director, CCI.

(c) to (e): The present CMD, CCI Sh. Manoj Misra has joined on 21.01.2015. The Department has not issued any order regarding the confirmation for the balance period of his tenure. According to PESB guidelines a CMD/MD/Functional Director would be deemed to be confirmed unless the Ministry/ Department sent a proposal to PESB, to the contrary, within 30 days after the expiry of one year. The present CMD has completed his one year as CMD, CCI on 20.01.2016.
